

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/3322/2020

Date of Order: **April 6th 2021**

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**



1. Farooq Ahmad Shagoo s/o Khazir Mohd. Shagoo, r/o Court Road, Sopore, Tehsil Sopore, Distt. Baramulla.
2. Mohammad Altaf Hakeem s/o Ghulam Qadir Hakeem, r/o Rainawari Srinagar, P.A. Nowgam Srinagar, Tehsil Chadoora, Distt. Srinagar.

.....Applicants

(Advocate:- None)

Versus

1. State of J & K through Commissioner Secretary Rural Dev. Department, Civil Sectt., Kashmir.
2. Director Rural Dev. Department, Kashmir.

.....Respondents

O R D E R [O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Despite sending the link to the learned counsel for the applicants for joining the video conference, he has not joined the conference as the case is listed in the today's regular cause list.

2. Even on the last date of hearing i.e. 2.12.2020, nobody had joined the video conference on behalf of the applicants and the case was listed today i.e., 6.4.2021 for appearance of applicants. It seems that the applicants have lost interest in pursuing the case. Accordingly, the T.A. is dismissed in default for non-appearance of applicants.



(TARUN SHRIDHAR)
MEMBER (A)

KKS

(RAKESH SAGAR JAIN)
MEMBER (J)